

(2)

In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.595/93

Date of decision: 02.04.1993.

Shri S.P. Sharma

...Applicant

Versus

Union of India

...Respondent

Coram:-

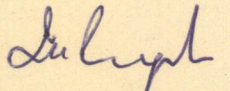
The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)  
The Hon'ble Mr. I.K. Rasgotra, Member (A))


For the applicant

Shri C.B. Pillai, Counsel.

Judgement(Oral)  
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J))

The learned counsel for the applicant states that  
this Application may be dismissed, as withdrawn. Accordingly  
it is dismissed, as withdrawn.

  
(I.K. RASGOTRA)  
MEMBER(A)

  
(S.K. DHAON)  
VICE-CHAIRMAN(J)

San.